

(d) There is no such report, received by the Government, of any of nexus between contractors and bureaucrats in the coal belt, which encourages illegal mining and also theft from Coal India Limited and its subsidiary companies.

(e) Does not arise in view of reply to parts (a) to (d) above.

#### **Deaths related to coal mining**

3205. SHRI BINOY VISWAM: Will the Minister of COAL be pleased to state:

- (a) number of workers' deaths reported at coal mines during the last five years;
- (b) the compensation given to families of the workers who lost their lives; and
- (c) the measures being taken to prevent such accidents in future at mining sites?

THE MINISTER OF COAL (SHRI PRALHAD JOSHI): (a) Number of fatalities due to mine accidents in Coal India Ltd (CIL) and The Singareni Collieries Company Limited (SCCL) for last five years are as under:

Year	2015	2016	2017	2018	2019
CIL	38	61	37	43	34
SCCL	7	12	12	7	8

(b) Compensation have been paid to the dependent of the deceased employees of CIL and its subsidiaries and SCCL who were fatally injured in mining accidents, as per the Employee Compensation Act-1923 (amended up to 2017). Further, additional *ex-gratia* is also provided to the dependent of deceased workers, which has been revised to ₹ 15 (fifteen) Lakhs w.e.f. 07-11-2019.

Total amount of compensation paid in last 5 years as per the Employee Compensation Act-1923 (amended up to 2017) are given below:

Year	CIL (in ₹)	SCCL (in ₹)
2015	23189104	4799360
2016	43316160	7285680
2017	24521930	7389920
2018	30459977	7573227
2019	22324352	4932280

(c) To improve safety of workers in coal mines in the country, inspection of mines are done by officers of Directorate General of Mines Safety (DGMS) to assess the safety parameters and to take following actions:

- (i) Pointing out contraventions
- (ii) Withdrawal of permission
- (iii) Issue of improvement notices
- (iv) Prohibition of employment
- (v) Informal stoppages
- (vi) Prosecution in the court of law

Apart from the above, the following actions have also been taken by coal companies to prevent mine accidents and to improve the standard of safety are as under:

1. Preparation and implementation of risk assessment based Safety Management Plans (SMPs)
2. Preparation and implementation of Principal Hazards Management Plans (PHMPs) along with Trigger Action Response Plan (TARP)
3. Formulation and compliance of Site-specific Risk Assessment based Standard Operating Procedures (SOPs)
4. Conducting safety audit of mines
5. Adoption of the state-of-the-art mechanism for Strata Management
6. Use of Surface Miners for blast free mining and avoidance of associated risks
7. Training on Simulators to dumper operators
8. Lighting arrangement using high mast towers for increasing level of illumination
9. Operator Independent Truck Dispatch System (OITDS) and Geo-fencing in some large opencast mines for tracking movement of HEMMs in the mine premises.